## CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH, NEW DELHI.



## OA-243/2003

New Delhi this the 31st day of January, 2003.

Hon'ble Dr. A. Vedavalli, Member(J)

Kamla Devi, W/o Sh.Balkishan. R/o H.No.6, Chandni Market, Village, Naharpur, Delhi.

Applicant

(By Advocate: Shri Raj Singh)

Versus

- 1. G.N.C.T. of Delhi, Through it's Chief Secretary, Players Building, I.P.Estate, New Delhi.
- The Director of Education, Directorate of Education, G.N.C.T., Old Secretariate, Delhi.
- 3. The Dy. Director of Education, Distt. North-West (B), Peetam Pura, Delhi.
- 4. The Principal,
  Govt. Sarvodaya Co-Ed.Sr. Sec.Vidyalaya,
  Sector-6, Rohini,
  Delhi. Respondents

## ORDER (ORAL)

## Hon'ble Dr.A.Vedavalli, Member(J)

Heard Shri Raj Singh, learned counsel for the applicant.

2. The applicant Kamla Devi was appointed as a Part-time Water-woman in a School under the respondents' order dated 29.10.1999 (Annexure A-4). She is aggrieved by her dis-engagement by the impugned order dated 16.11.2002 (Annexure A-1).

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- 3. When the matter came up for admission today, learned counsel for the applicant, Shri Raj Singh submitted that the applicant has made a representation dated 27.11.2002 (Annexure A-5) to the respondents and that there is no reply/response to the said representation as on date.
- 4. Learned counsel for the applicant further submitted that the matter may be disposed of at the admission stage itself with a direction to the respondents to dispose of the aforesaid representation within a particular time frame to be fixed by the Court with liberty to approach the Tribunal again, if any grievance survives further.
- 5. In the facts and circumstances of the case and on consideration of the matter and after hearing the learned counsel for the applicant, I am of the view that the ends of justice will adequately be met by disposing of this application at the admission stage itself with the following directions to the respondents:-

The respondents are directed to consider the representation submitted by the applicant treating the grounds taken in the present O.A. also as additional grounds on their merits in the light of the relevant rules, instructions and judicial pronouncements on the subject and dispose of the same by a detailed and

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speaking order in accordance with law under intimation to the applicant within two months from the date of receipt of a copy of this order.

- 6. In case any grievance survives further thereafter the applicant is given liberty to approach the Tribunal again in appropriate fresh original proceedings, if so advised, in accordance with law.
  - 7. The O.A. is disposed of as above.
- 8. Registry is directed to send a copy of the O.A. alongwith a copy of this order to the respondents.

(Dr. A. Vedavalli)
Member(J)

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